

High Court of Madras – Madurai Bench
Sitting Arrangements – From April 7, 2021

Sl. No.	Hon'ble Judges	Subject
1	T.S. Sivagnanam, J and S. Ananthi, J	Public Interest Litigation and all other Division bench Writ Petitions; Writ Appeals – from the year 2018; Criminal Contempt and Appeals relating to Orders in Contempt Proceedings
1A	T. S. Sivagnanam, J (when DB not sitting)	Old Writ Petitions from the Provisional List
1B	S. Ananthi, J (when DB not sitting)	Old Criminal Revisions from the Provisional List
2	T. Raja, J and B. Pugalendhi, J	Habeas Corpus Petitions; All Criminal Appeals and other Criminal Cases to be heard by Division Bench (including crime against women and children); Writ Appeals – up to the year 2017; All other Division Bench Civil Appellate Side matters
2A	T. Raja, J (when DB not sitting)	Old Civil Misc. Appeals from the Provisional List
2B	B. Pugalendhi, J (when DB not sitting)	Old Criminal Original Petitions (under Section 407 and 482 of Cr. P.C.) and Writ Petitions (Cr.P.C.)
3	V.M. Velumani, J	Writ Petitions relating to Labour and Service, from the year 2018; Writ Petitions relating to Freedom Fighters' Pension Scheme
4	J. Nisha Banu, J	Writ Petitions relating to Motor Vehicle, Motor Vehicle Tax, all other Taxes and Duties, Export and Import, Customs and Central Excise, Prohibition and State Excise, Mines and Minerals, Forest and Industries
5	G.R. Swaminathan, J	First Appeals; Second Appeals, up to the year 2014
6	P.D. Audikesavalu, J	Writ Petitions relating to Labour and Service, up to the year 2017
7	R. Tharani, J	Civil Miscellaneous Appeals – up to the year 2018; Civil Revision Petitions, from the year 2015 to 2018
8	T. Krishnavalli, J	Criminal Appeals (including Appeals relating to Crime against women and children) and Criminal Revisions, from the year 2018
9	N. Anand Venkatesh, J	Writ Petitions relating to General Miscellaneous, Education, Land Reforms, Land Tenancy, ULC, Land Ceiling, Land Acquisition and other Land Laws; Writ Petitions which are not specifically assigned to any other Single Bench
10	G. Chandrasekharan, J	Criminal Original Petitions – Anticipatory Bail and Bail; Petitions for Cancellation, Relaxation or Modification of Bail and Anticipatory Bail; All other petitions concerning Bail and Anticipatory Bail; Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) – up to the year 2017

11	A.A. Nakkiran, J	Second Appeals from the year 2015; Civil Misc. Second Appeals; Company Appeals; Transfer Civil Misc. Petitions; Civil Revision Petitions, up to the year 2014
12	G. Ilangovan, J	Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) – from the year 2018
13	Sathi Kumar Sukumara Kurup, J	Criminal Appeals (including appeals relating to crime against women and children) and Criminal Revisions – up to the year 2017; C.B.I. and Prevention of Corruption Act cases (except Bail and Anticipatory Bail Applications)
14	K. Murali Shankar, J	Civil Misc. Appeals, from the year 2019; Civil Revision Petitions, from the year 2019

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.
- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.
- Upon change of Roster, Part heard matters shall stand released and be placed before the Bench as per Roster. However, if the parties or any of them make a request for retention of the matter before the Hon'ble Bench which had heard it, stating that the matter had been heard for a considerable length of time and de novo hearing would not be expedient, and if the Hon'ble Bench endorses the request, such matter may be placed before the Hon'ble The Chief Justice for being assigned to the Hon'ble Bench which partly heard the matter.
- Whenever any Court is of the opinion that there are case(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.
- Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc., on a specific date, upon change of Roster, the case shall stand released from the Court which passed such order, and shall be listed before the Court as per Roster.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

Dated:22.03.2021

Registrar (Judicial), High Court, Madras.